

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KIMAYA INDUSTRIES PRIVATE LIMITED

| RELEVANT PARTICULARS | | |
|----------------------|---------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------|
| 1. | Name of corporate debtor | KIMAYA INDUSTRIES PRIVATE LIMITED |
| 2. | Date of incorporation of corporate debtor | 04.06.2009 |
| 3. | Authority under which corporate debtor is incorporated / registered | Registrar Of Companies, Ahmedabad , Gujarat (Under The Companies Act, 1956) |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U17120GJ2009PTC057158 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | C-22/7,ROAD NO. 15, HOJIWALA INDUSTRIAL ESTATE SACHIN PALSANA ROAD, SACHIN SURAT GJ 363421 IN |
| 6. | Insolvency commencement date in respect of corporate debtor | 03.02.2023 (Order received from NCLT on 06.02.2023) |
| 7. | Estimated date of closure of insolvency resolution process | 02.08.2023 (180 days period) |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional | Rajendra Jain IBBI/IPA-02/IP-N00732/2018-2019/12353 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | A-1103, ISCON RIVERSIDE, OPP. POLICE STADIUM, SHAHIBAUG, AHMEDABAD 380004 – IPRAJENDRAGJAIN@GMAIL.COM |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | 9-B, VARDAN TOWER , LAKHUDI CIRCLE, NAVRANGPURA, AHMEDBAD 380014 CIRP.KIMAYA@GMAIL.COM |
| 11. | Last date for submission of claims | 20.02.2023 |
| 12. | Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional | Presently , Not Ascertained |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not applicable |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at: | (a) Download relevant form from web link https://ibbi.gov.in (b) Not Applicable |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Kimaya Industries Private Limited** on **03.02.2023** (Order received from NCLT on 06.02.2023). The creditors of **Kimaya Industries Private Limited**, are hereby called upon to submit their claims with proof on or before 20.02.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



CA Rajendra Jain

IRP – Kimaya Industries Pvt. Ltd.

IBBI/IPA-02/IP-N00732/2018-2019/12353

Date: 07.02.2023

AFA Valid Up to 30.11.2023

Place: Ahmedabad